

CRP No. 08/2016
Tashi Namgyal Kazi vs. Tshering Yuden Namgyal & Ors.

BEFORE

MR. JUSTICE SATISH K. AGNIHOTRI, CJ.

05. 31.07.17 Present: Mr. Tashi Rapden Barfungpa, Advocate for the Petitioner.

Mr. Jorgay Namka, Ms. Panila Theengh and Ms. Tashi D. Sherpa, Advocates for Respondent No.1.

Ms. Kunzang Choden Lepcha, Advocate for Respondents No. 2 and 3.

Mr. Karma Thinlay, Sr. Govt. Advocate with Mr. S.K. Chettri and Ms. Pollin Rai, Asstt. Govt. Advocates for Respondents No. 4, 5, 6 and 7.

...

The parties have entered into an amicable settlement by mode of mediation referred by this Court. Thus, the petition is disposed of in terms of Deed of Compromise executed on 25th July, 2017. This Deed of Compromise shall form a part of this order.

Chief Justice
31.07.2017

jk/pm **Index : Yes / No**
 Internet : Yes / No